

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 85/MP/2021
alongwith IA No. 26/2021

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.

Date of Hearing : 24.1.2024

Coram : Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Southern Power Distribution Company of Telangana Limited (TSSPDCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) & Anr.

Parties present : Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri R. S. Rajput, CTUIL
Shri Ankush Patel

Record of Proceedings

Learned counsel for CTUIL submitted that Written Submissions had already been filed in the matter. However, the CTUIL would like to update its written submissions as the Petitioner's stand in its written submissions is different from its stand in the rejoinder. The Commission acceded to the request of the Petitioner.

2. Further, due to paucity of time, the Commission adjourned the matter. The Commission directed CTUIL to submit its updated written submissions by 15.2.2024 with an advance copy to the Petitioner.

3. The petition will be listed for final hearing on 15.3.2024.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

